

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 673 OF 2019 IN  
DFR NO. 559 of 2019**

**Dated: 15<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Kerala State Electricity Board Limited</b>	<b>...Appellant(s)</b>
<b>Versus</b>	
<b>Kerala State Electricity Regulatory Commission &amp; Anr.</b>	<b>...Respondent (s)</b>

Counsel for the Appellant(s) : Mr. Mukund P Unny  
Mr. P.V. Dinesh

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Mr. Nishtha Kumar  
Mr. Vikas Maini for R-2

**ORDER**  
**(IA No. 673 of 2019 – for delay in filing)**

There is 78 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may kindly be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**DFR NO. 559 OF 2019**

**Admit.**

Registry is directed to number the appeal.

Appearance objections on the main appeal, if any, shall be filed on or before 26.08.2019, after duly serving copy to the other side.

Thereafter, rejoinder, if any, shall be filed on or before 09.09.2019, after duly serving copy to the other side

List the matter on **23.09.2019**, as agreed by learned counsel for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*vt/mkj*